

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 6069/2025
[Arising out of impugned final judgment and order dated 02-01-2025
in CRR No. 6508/2023 passed by the High Court of Judicature at
Allahabad]

DIVYA SINGH & ANR.

Petitioner(s)

VERSUS

VIVEK SINGH SIDDHARTH & ANR.

Respondent(s)

(IA No. 102089/2025 -
DOCUMENTS/FACTS/ANNEXURES)

PERMISSION

TO

FILE

ADDITIONAL

Date : 25-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Anupam Mishra, AOR
Mr. Harikumar V., Adv.
Mr. Somnath Bhattacharya, Adv.

For Respondent(s) :

Ms. Tulika Mukherjee, AOR
Mr. Ajay Kumar Prajapati, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) Issue fresh notice to the unserved respondent No.1 on all the addresses as furnished by the petitioner.
- 2) Notice be also issued through the counsel appearing for respondent No.1 in Execution Case No. 17 of 2024 pending in Family Court, Gorakhpur.
- 3) List after six weeks along with the service report.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR